

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 37/TT/2017

- Subject : Determination of trueing up transmission tariff for 2009-14 tariff block and Transmission tariff for 2014-19 tariff block for Combined 6 nos. of assets under Provision of Spare ICTs and Reactors for Eastern, Northern, Southern and Western Regions under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 6 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations' 2014.
- Date of Hearing : 4.5.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Bihar State Power Holding Company Ltd. and 5 others
- Parties present : Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh PD, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for trueing up of the tariff of Combined 6 nos. of assets under Provision of Spare ICTs and Reactors for Eastern, Northern, Southern and Western Regions of 2009-14 period under the 2009 Tariff Regulations and determination of tariff of the 2014-19 tariff for the said assets under the 2014 Tariff Regulations. He submitted that the tariff for the assets for the 2009-14 period was allowed vide order dated 10.7.2015 in Petition 43/TT/2013.



2. The Commission directed the petitioner to file following information on affidavit by 26.5.2017, with an advance copy to the respondents:-

- (a) Form 5B i.e. "details of element wise cost of the project "as per RCE;
- (b) Statement showing IDC discharged up to COD in respect of Asset A;
- (c) The year wise discharge of the initial spares during 2009-14 and 2014-19 period.

3. The Commission further directed the respondents to file their reply by 9.6.2017 and the petitioner to file rejoinder, if any, by 19.6.2017. The Commission further observed that no extension of time shall be granted.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

